

[Shri Jagjiwan Ram]

pared to accommodate West Bengal and make some sacrifice, I will have no objection to that.

So far as the availability of rice is concerned, the hon. Member is wrongly informed that such a quantity is being supplied to Jammu and Kashmir. As a matter of fact, the quantity available in Punjab is a very small quantity. What I have offered to West Bengal, as he might have noticed from the statement, is broken rice. If they find that it is suitable for them and if the Punjab Government procures it from the traders in whose hands it is, that quantity will be moved to West Bengal.

Shri Humayun Kabir: What about Taiwan and Australia?

Shri Jagjiwan Ram: We are procuring some wheat from Australia. About Taiwan I do not know.

Shri Chittaranjan Roy (Joynagar): The rice position in West Bengal has caused serious concern. It is also known that food rioting has already started. Hunger knows no law and order. It is gradually converting into anger.

Mr. Speaker: It is too late in the day. Please put a question.

Shri Chittaranjan Roy: The Central Government has put all responsibility on the State Government stating that it is very inefficient and incompetent in procurement. Will the Central Government try to solve this problem and shoulder the responsibility equally as the State Government will also do? Will the Central Government allow the State Government to purchase foodgrains from Andhra, Punjab and Haryana also?

Shri Jagjiwan Ram: In the first place, the question of law and order is a subject for the State Government and if there is any disorder that will prove only the incapacity of the State Government.

Shri Hem Barua: You are using very strong words.

Shri Jagjiwan Ram: So far as taking responsibility is concerned, as I have stated, the Centre alone will not take the responsibility. So far as Andhra is concerned, Andhra has been kind enough to advance 3,000 tonnes as loan. So far as other States are concerned, procurement by other States in their States is not permitted.

Dr. Ramen Sen: He is hiding his incompetency and inefficiency by putting the blame on the West Bengal Government.

13.11 hrs.

PAPERS LAID ON THE TABLE

REPORT OF SALT DEPARTMENT, ETC.

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): Sir, I beg to lay on the Table:—

- (1) A copy of the Report of the Salt Department for the year 1965-66. [Placed in Library. See No. LT-758/67].
- (2) (i) A copy of the Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-759/67.]

- (3) A copy of the Annual Report of the National Productivity Council for the year 1965-66. [Placed in Library, see No. LT-760/67].

- (4) A copy of the Annual Report of the Indian Standards Institution for the year 1965-66. [Placed in Library, see No. LT-761/67].
- (5) A copy of the Tractors (Price Control) Order, 1967, published in Notification No. S.O. 1118 in Gazette of India dated the 30th March, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1965. [Placed in Library, see No. LT-762/67].
- (6) A copy each of the following Notifications issued under section 4 of the Tractors (Price Control) Order 1967:—
- (i) S.O. 1119 published in Gazette of India dated the 30th March, 1967.
- (ii) S.O. 1435 published in Gazette of India dated the 18th April, 1967.

[Placed in Library, see No. LT-762/67].

- (7) A statement showing reasons for delay in laying the Notifications mentioned at items (5) and (6) above. [Placed in Library, see No. LT-762/67].

AMENDMENT TO ARTICLES OF ASSOCIATION OF BOKARO STEEL LIMITED, ETC.

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): Sir, I beg to lay on the Table:—

- (1) A copy of the Amendment to the Article of Association of Bokaro Steel Limited approved at the Extraordinary General Meeting of the members of the Bokaro Steel Limited, held on the 20th January, 1967. [Placed in Library, see No. LT-763/67].
- (2) A copy of the Amendments to the Memorandum of Association and the Articles of Association of the Bokaro Steel Limited, approved at the Extraordinary General

Meeting of the members of the Bokaro Steel Limited, held on the 20th March, 1967. [Placed in Library, see No. LT-763/67].

- (3) A copy of the Annual Report of the Bokaro Steel Limited, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-766/67].

- (4) (i) A copy of the Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

- (5) A statement showing the reasons for delay in laying the Report mentioned at item (4) above.

[Placed in Library, see No. LT-764/67].

- (6) (i) A copy of the Annual Report of the Hindustan Steel Works Construction Limited, Calcutta for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-764/67].